

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE T.V.ANILKUMAR

FRIDAY, THE 17TH DAY OF APRIL, 2020 /28TH CHAITHRA, 1942

Bail Appl.No. 2100 of 2020

CR.M.C.NO 2227/2019 ON THE FILE OF THE
SESSIONS JUDGE, THRISSUR IN CRIME NO. 696/2019 OF
KAIPAMANGALAM POLICE STATION.

PETITIONER/ACCUSED NO.1:

SHRI. ANAS, AGED 20 YEARS
S/O MUHAMMEDALI, KALLIPARAMBIL HOUSE,
CHALINGADU DESOM, KAIPAMANGALAM VILLAGE,
KODUNGALLUR TALUK, THRISSUR DISTRICT.

BY ADV.ABRAHAM MATHAN

RESPONDENT/COMPLAINANT AND STATE:

STATE OF KERALA,
REPRESENTED BY THE PUBLIC PROSECUTOR,
HIGH COURT OF KERALA,
ERNAKULAM.

BY SR. PUBLIC PROSECUTOR SRI.C N PRABHAKARAN

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION
ON 17.04.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

B.A.No.2100 of 2020

:-2-:

Dated this the 17th day of April, 2020

O R D E R

Learned counsel for the petitioner submitted that the 1st accused is in custody since 17.10.2019 and requested the court to release him on bail on imposing strict conditions. But the learned Public Prosecutor opposes the bail application contending that having regard to the gravity of offence as well as the nature of commission of offence, it may not be proper to grant bail at this stage.

Post on 28.04.2020.

**T.V.ANILKUMAR
JUDGE**

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